

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Imphal, the 12th October, 2022

No. HCM/COVID-2020/RG/17803 : It is hereby informed to all that the State Executive Committee of the State Disaster Management Authority, vide Order No. H-1601/6/20:0-HD-HD dated 31st March, 2022 of the Government of Manipur has lifted all the restrictions imposed earlier under the Disaster Management Act, 2005 for Covid-19.

However, the Litigants, Advocates, Officer and Staff of this Registry are advised to use face mask and maintain hand hygiene.

By Order etc.,


(GOLMEI GAIPHULSHILLU)
REGISTRAR GENERAL

Copy to:

1. All the Registrars, High Court of Manipur.
2. The President, High Court Bar Association, Manipur.
3. The President, All Manipur Bar Association.
4. All the Joint Registrars, High Court of Manipur.
5. All the Deputy Registrars, High Court of Manipur.
6. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
7. The Assistant Registrar I/Sr. Private Secretary, High Court of Manipur
8. The Librarian-cum-Research Officer, High Court of Manipur.
9. The Private Secretary to Hon'ble Mr. Justice M.V. Muralidaran.
10. The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh.
11. The System Analyst, High Court of Manipur to upload the same to the official website.
12. All Superintendents /Court Officers/Stamp Reporter/ Protocol Officer, High Court of Manipur.
13. The Concerned file/Guard File/Notice Board.